

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51720 of 2017

(Arising out of Order-in-Appeal No. 313(SM)ST/JPR/2017 dated 07.08.2017
passed by the Commissioner(Appeals), Central Excise and Central Goods &
Service Tax, Jaipur)

M/s. Pragati Engineering
Beside Sai Parisar, Shrikant Verma Marg,
Bilaspur (C.G.)

.....Appellant

VERSUS

**The Additional Commissioner, Central
Excise Commissionerate, Jaipur-I**

.....Respondent

APPEARANCE:

None for the Appellant
Shri Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 05.04.2023

FINAL ORDER NO. 50434/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019 has been issued by the
Department towards the full and final settlement of the tax dues.
The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**